

(e) if not, the prospect of the revival of now closed Talcher plant of FCIL?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI HANSRAJ GANGARAM AHIR): (a) Government has enhanced Clean Energy Cess from ₹ 200 per tonne to ₹ 400 per tonne of coal/lignite produced and imported and renamed it as Clean Environment Cess with a view to promote clean technologies and support clean environmental initiatives.

(b) It depends upon type of coal, cost of coal, type of coal gasification technology, cost of gas and many such factors.

(c) There is no such proposal at present.

(d) and (e) For the Talcher project, technology finalization for coal gasification is under progress and the viability of the project can be established only after finalization of technology and preparation of Detailed Feasibility Report.

#### **Price fixation of FDC**

684. SHRI A.W. RABI BERNARD: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether India's drug pricing watchdog National Pharmaceutical Pricing Authority (NPPA) has moved in to back the Ministry's efforts to check irrational Fixed Dose Combination (FDC), if so, the details thereof; and

(b) whether NPPA has decided to review afresh all new applications for price fixations of FDC and examine their safety and efficacy, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI HANSRAJ GANGARAM AHIR): (a) NPPA is mandated to fix the ceiling prices of scheduled formulations listed in Schedule-I of Drug Price Control Order, 2013 (both single and fixed dose combinations). NPPA is further mandated to fix the retail prices of new drugs, which fall under the purview of para 2(u) of DPCO, 2013, for which applications under Form I of DPCO, 2013 are filed by the companies. Ceiling prices and retail prices are fixed only for those formulations including Fixed Dose Combination (FDCs) which have valid approvals from the Drug Control Authority.

(b) NPPA has directed all pharmaceutical companies whose applications for retail price fixation of new FDCs are pending to submit a declaration signed by the designated authority that the FDC has not been banned by the Drug Control Authorities. At present, 92 applications for retail price fixation of New FDCs are under examination at NPPA.